

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A. 817/94.

Dt. of Decision : 18.7.94.

Mr. P.M. Easwara Appa Rao

.. Applicant.

Vs

1. The Divnl. Engineer,
Telecom, Mtce.5.
Anakapalli - 531 001.
2. The Telecom Distt. Manager,
Visakhapatnam - 530 020.
3. Union of India,
Reptd. by the Chairman,
Telecom Commission,
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant : Mr. N.R.Srinivas Rao for
: Mr. C. Suryanarayana

Counsel for the Respondents : Mr. M.R. Devaraj Sr. C.S.C.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)
THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)

..2

25/7/94
P2

Copy to:-
(Order of the Division Bench passed by Honble

1. The Division Bench Member (J)
2. The Telecom Distt. Manager, Visakhapatnam-020.

3. Chairman, Telecom Commission, Union of India, New Delhi-001.

4. One copy to Sri. C. Suryanarayana, advocate, CAT, Hyd.

5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.

copy to be given to the Library, CAT, Hyd.

One spare copy for the standing counsel for the Government and

After a final submission for some time, the learned

copy can be given for perusal along with the application

with liberty to initiate the proper legal proceedings.

Liberty is granted and the application is allowed to proceed with-

30/7/94
per

Accordingly O.A. is dismissed as withdrawn. No

(A.V. HARIJAN)
Member (J)

(A.T. JAYATHI)
Member (A)

Dr. 18th July 1994.
Dictated in Open Court.

OA 817/94.

Dt. of Order: 18-7-94.

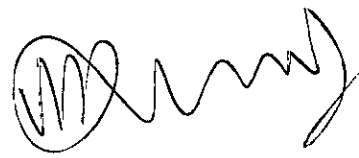
(Order of the Division Bench passed by Hon'ble
Shri A.V. Haridasan, Member (J)).

* * *

Shri N.R. Srinivas Rao, proxy counsel for Shri C. Surya-
narayana, counsel for the applicant and Shri N.R. Devraj,
learned standing counsel
heard. After hearing submissions for some time, the learned
proxy counsel prays for permission to withdraw the applica-
tion with liberty to initiate the proper legal proceedings.
Liberty is granted and the application is allowed to be with-
drawn.

2. Accordingly O.A. is dismissed as withdrawn. No
costs.


(A.B. GORTHI)
Member (A)


(A.V. HARIDASAN)
Member (J)

Dt. 18th July, 1994.
Dictated in Open Court.

avl/

*Avl/Regd
Dt. Regd 18/7/94*

Contd --- 3/---

*2nd p
for*

O.A-817/94 ✓

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN:MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A) ✓

Dated:

18/7/94 ✓

ORDER/JUDGMENT. ✓

M.A./R.A./C.P.NO.

O.A.NO.

ⁱⁿ
817/94 ✓

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Altered.

Disposed of with directions.

Dismissed.

Dismissed as Withdrawn. ✓

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

(8)

